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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~XXMXXXDXXXIII~~

O.A. No. 184
~~XXXNo.~~

1990

DATE OF DECISION 20-4-1990

Miss. N. H. Bhanusali

Petitioner

Shri R. C. Jani

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Shri J. D. Ajmera

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. Dharmadan

: Judicial Member

The Hon'ble Mr. M. M. Singh

: Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

O.A./184/90

Miss.N.H.Bhansali,
Telegraphist,
C.S., TL, CTO, Sutat.

: Applicant

versus

1. Officer (Telegraphs)
North, TT Division,
Bhadra, Ahmedabad-1.
2. Union of India
Through:
Chief General Manager,
Telecommunication,
Gujarat Circle,
Ambica Chamber, Nr.High
Court, Ahmedabad.
3. Kum.N.H.Joshi,
Residing at 11,
Keshavbaug Society,
Nr.Tatnagar, Mehaninagar.

: Respondents.

Coram : Hon'ble Mr. N.Dharmadan

: Judicial Member

Hon'ble Mr. M.M.Singh

: Administrative Member

ORAL ORDERDate: 20/4/1990

Per: Hon'ble Mr. N.Dharmadan

: Judicial Member

Heard Mr.R.C.Jain and Mr.J.D.Ajmera, learned counsel
on ~~either~~^{both} sides. Since this is a matter challenges the
transfer we are not inclined to admit this application. But
after hearing the counsel and ^{on} perusal of the ^{records highlighting} grievance placed
before us, we feel that the interest of justice will be served
in this case if we dispose of this application with a direction
to consider the claims of the applicant for a transfer to either
to Gandhidagar or Ahmedabad while disposing of the represent-
ations at Annexure A1 submitted to the Chief General Manager,
Telecom (Gujarat Circle), Ahmedabad. Accordingly, we dispose
of this application with the following direction:-

The second respondent, before whom Annexure A1 submitted
by the applicant, may consider the same taking ~~into~~ into consideration
the grievances of the applicant as highlighted in this original
application and ~~use~~ use of the same in accordance with the

(3)

: 2 :

law within a period of one month from the date of the receipt of the copy of the judgment. With this direction, the case is disposed of. No order as to costs.

M. M. Singh

(M.M.Singh)
Administrative Member

N. Dharmadan

(N.Dharmadan)
Judicial Member

a.a.b.